CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.154/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption

> of usage charges for 1000 MW Solar Photovoltaic (PV) Power Station connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 5.3.2019 as per the Standard Bidding Guidelines of MoP dated 3.8.2017.

Petitioner : NHPC Limited (NHPC)

: Indian Renewable Energy Development Agency Ltd. (IREDA) Respondents

and Ors.

Date of Hearing : **5.6.2024**

Coram : Shri Jishnu Barua, Chairperson

> Shri Arun Goyal, Member Shri Ramesh Babu V., Member

Parties Present : Shri Ravi Shankar Dvivedi, Advocate, NHPC

> Shri Rajesh Soni, NHPC Shri Manish Chandra, IREDA Shri Divyanshu Dubey, IREDA Shri E. Chaturvedi, IREDA

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of usage charges for the 1000 MW Solar Photovoltaic (PV) Power Station (Tranche-III) connected with the Inter-State Transmission System selected through a competitive bidding process under Central Power Sector Undertaking (CPSU) Scheme Phase-II dated 5.3.2019 as per the Standard Bidding Guidelines dated 3.8.2017. Learned counsel submitted that vide Record of Proceedings for the hearing dated 8.5.2024, notice was issued to the Respondents permitting them to file their replies, if any. However, none of the Respondents has filed any reply and accordingly, the Commission may reserve the matter for order.

2. Considering the submissions made by the learned counsel for the Petitioner and keeping in view that bid process was conducted by Respondent No.1, IREDA, in the capacity of Bid Process Coordinator for Tranche III Projects under CPSU Scheme, the Commission directed Respondent No.1, IREDA to file all the relevant bid documents including the evaluation report(s) and certification to the effect that bid process was conducted as per the provisions of the CPSU Scheme and the Standard Bidding Guidelines dated 3.8.2017 - without taking any deviations from the provisions thereof, on an affidavit, within a week. The Commission also directed the Petitioner to coordinate with Respondent No.1 on the above aspect in order to ensure the timely compliance.

3. Subject to the above, the Commission reserved the matter for order.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)